

placed under suspension for this lapse and are facing departmental action. They have also been transferred to Police Lines. Action to censure the SHO/PS West has also been initiated for lack of supervision and effective control over his subordinates. Disciplinary proceedings have also been initiated against Head Constable Kashmir Singh who being duty officer at Police Station, Sector 17 on 4.6.1980 failed to record the report in daily diary.

(c) The story of three rapists has not been established so far. The lady doctor who conducted medical examination opined that there were no fresh signs of injury or rape on the person of Neelam alias Bholi. During the course of extensive investigation, nothing useful has come out so far. Unfortunately Shri Mam Chand, the father of Neelam alias Bholi and all his family members and relatives are not co-operating in the investigation. Shri Mam Chand was not in favour of registration of the case. Neelam alias Bholi who is mentally retarded, according to medical opinion, could not lead or give any account of the persons and the place from where she was taken and where she remained for two days. However, investigations are being conducted under close supervision of SP and Dy. SP City and every effort

is being made to trace out the culprits in the case.

Detention of Economic Offenders

3604. SHRI BRAJAMOHAN MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons alleged to have been involved in economic offences have been detained in the country in the year 1980, State-wise; and

(b) whether it is a fact that some State Governments have expressed their reluctance to enforce the Preventive Detention to check black marketing and other economic offences?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) No. of persons involved in economic offences and detained during the year 1980 under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980 and the COFEPOSA Act, 1974 are as under:—

S. No.	State/UT.	No. of persons ordered to be detained under the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. (as on 27-6-1980)	No. of persons ordered to be detained under the COFEPOSA Act, 1974 (as on 21-6-80)	REMARKS
1	2	3	4	5
1.	Bihar	16
2.	Gujarat	11	23	..

1	2	3	4	5
3.	Karnataka	15+1*	01	*One person ordered to be detained in 1979 but absconded and surrendered in 1980.
4.	Kerala	03	..
5.	Madhya Pradesh	14
6.	Maharashtra	21	78	..
7.	Orissa	05
8.	Punjab	06	09+1@	@Detention orders issued by the Central Government
9.	Rajasthan	02	..
10.	Uttar Pradesh	17£	10	£Includes 2 persons who were not actually detained and their detention orders were later revoked.
11.	Tamil Nadu	07%	%Detention orders issued by the Central Government.
12.	West Bengal	01/	††Detention orders were issued by the Central Govt.
13.	Delhi	07	03	..
14.	Goa, Daman & Diu	19	..
Total :		113	157	

(b) The Government of Kerala, West Bengal and Tripura have conveyed their decision not to enforce the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. The Governments of West Bengal and Tamil Nadu have decided that they would not issue any orders of detention under the COFEPOSA Act, 1974.

Mini Cement Plants Registered in Orissa

3605. SHRI BRAJAMOHAN MOHANTY: Will the Minister of INDUSTRY be pleased to state:

(a) how many mini cement plants have been registered to be located in Orissa; and

(b) financial investment involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A letter of intent has been given to Industrial Development Corporation of Orissa for setting up one Mini cement plant in Sundergarh District, Orissa State.